

**In The Court of Smt. Priyanka Saikia, JMFC,**  
**Sonitpur, Tezpur**

**Case No: M.R. 49/2021**

**Nurjahan Begum –Vs- Ikramul Haque**

**20-09-2022**

Petitioner/1<sup>st</sup> Party Nurjahan Begum is present today along with her engaged counsel.

Opposite Party/2<sup>nd</sup> Party is also present in this court today along with his engaged counsel.

A joint petition bearing no. 1649/22 has been filed by both the Parties, wherein it is stated that, the dispute between both the parties has been amicably settled to the satisfaction of both parties. As such, Petitioner/1<sup>st</sup> Party is not willing to proceed further with the case. Hence prayer is made to dispose of the matter.

Seen the Petition. Heard both parties in person.

It appears that both parties have mutually settled the point of dispute and are not willing to proceed further with this case on the following condition:-

1. That, the Opposite Party/2<sup>nd</sup> Party ready to pay Rs.4000/- to the Petitioner/1<sup>st</sup> Party and her child as monthly allowance that they will not repeat the incidents, which already happened as a result of which the instant case is filed.
2. That, the Opposite Party/2<sup>nd</sup> Party ready to pay all the school expences of their minor child directly in the school and Opposite Party/2<sup>nd</sup> Party has a right to visit to see the minor child or take to his

home of his minor child twice in one month and the Petitioner/1<sup>st</sup> Party is also assure that she would not raised any objection. The Petitioner/1<sup>st</sup> Party will also be co-operative with the Opposite Party/2<sup>nd</sup> Party.

**Considering above, the submission is accepted and the Petition is allowed with a direction to both the parties not to resort to any sort of acts which might bring further litigations in future.**

Show this order to both the parties.

B/A to do the needful.

Accordingly, the instant case is disposed of on compromise under the aforementioned terms and conditions.

Fix 11.11.2022 for payment.